

[Shrimati Vidyavati Chaturvedi]

If it is not done so, it is requested that Status-quo may please be maintained.

(iv) Demand for allocation of funds on priority basis for irrigation schemes for Chhota Nagpur region of Bihar

SHR_I YOGESHWAR PRASAD YOGESH (Chatra): Mr. Deputy Speaker, Sir, Chhota Nagpur is a very prosperous area of Bihar in view of its mineral resources. Due to availability of several minerals like coal, iron, copper, uranium, graphite, bauxite etc. the Central Government earns more revenue as compared to that earned from each of other States. But this area has remained most neglected so far as the development of its farmers and the land is concerned. Though minerals of this area have been extracted on a large scale very easily, yet the development work has been very negligible, particularly nothing has been done for providing facilities in that area, despite large sources of water available there. Only one lift irrigation scheme has been prepared for Chhota Nagpur and its adjoining hilly areas and plateaus, but this scheme is not being implemented properly.

So far as the river irrigation schemes are concerned, some schemes have been prepared since the early days of independence, but these schemes have not been translated into action. For example, schemes like Auranga Reservoir scheme, Tillaiya Dhadhar, Mohane River; Amba Khat, Bhagiya River, Nilajan, etc. are still pending. In our area there is a river Nilajan, which is also called Phalegn and is famous for its underground flow. In the bed of this river a number of pump set can be installed to provide irrigation facilities to thousands of acres of land very easily. Some of the farmers have made experiments in this regard privately and have achieved a lot of success in it. I would like to request the Go-

vernment to allocate special funds for these schemes on priority basis and start work to implement these schemes without delay.

[English]

(v) Demand for early sanction for the establishment of an export processing zone at Chandaka near Bhubaneswar (Orissa)

SHRIMATI JAYANTI PATNAIK (Cuttack): In 1983, the Trade Development Authority of India had prepared feasibility reports on the establishment of new Export processing zones in the country. On the basis of the feasibility reports, the Government of Orissa had submitted a proposal before the Union Commerce Ministry to set up one such Export processing zone either at Chandaka Nuclear Industrial Complex or at Paradeep. But it is regrettable that none of these two places has been included in the 7th Plan for the location of Export processing Zone on the pretext of resources constraints.

The Government of Orissa have earmarked necessary land at Chandaka for establishment of the Export processing Zone. The Government of India will have to spend only Rs. 12 crores as initial expenditure. In the meanwhile, such Export processing Zones have been set up at Falta, Madras, Cochin and Noida in addition to the existing facilities at Santacruz and Kandla. The establishment of at least one Export Processing Zone at Chandaka will go a long way in development of the State. The Non-Resident Indians have also evinced interest in the same.

As such, I urge upon the Government of India to accord early sanction for the establishment of an Export processing zone at Chandaka near Bhubaneswar in Orissa.

(vi) Need to develop Hope Island and Pishikala Lanka in East Godavari district as tourist spots

SHRI SRIHARI RAO (Rajahmundry): The former sandspit known as Hope Island near Kakinada Port offers excellent facility for being developed into a beautiful tourist centre. The Sandspit which is 16 KM long and one KM wide had been acclaimed as one of the most beautiful spots for attracting international tourists. This island remained unnoticed so far by the Development of Tourism. Similarly, Pichukal Lanka in East Godavari district of Andhra Pradesh, is another spot which could be developed just like Brindavan Gardens. I request the Minister of Tourism to get these spots inspected and developed immediately.

[Translation]

(vii) Need to develop a National Park in Vijaipur—Karhal in Chambal region of Madhya Pradesh

SHRI KAMMODILAL JATAV (Morena): Mr. Deputy Speaker, Sir; there is a vast hilly area in Vijaipur Karkhal development blocks of Morena district in Chambal region of Madhya Pradesh. There are high and low mountains in the area which are in no way less than those of Keskal of Bastar district. In this hilly areas lions, deers, stags, bears; tigers, wild cats and birds are found, but birds and animals are rarely seen in the area. It is because of total lack of roads in the area. Beautification of these mountains has not also been done so far. If Vijaipur and Karhal development blocks are connected with roads and a National Park is developed in the area and a rest house is constructed there by the Government, tourists in thousands from India as well as abroad will visit this place to see the birds and animals of Vijaipur and Karhal.

[English]

(viii) Demand for restricting the import of edible oil to Safeguard the interest of cotton growers.

SHRI KADAMBUR JANARTHANAN (Tirunelveli): Since the declaration of the new policy to import

edible oil in July-August, the Cotton seed price which was ruling at Rs 420 to Rs. 500 per quintal, had suffered a steep fall of 25% to 35%. The present ruling price of cotton seed is Rs. 280 to Rs. 320/- per quintal. Owing to this steep fall of cotton seed price, there is every likelihood of the price of unginned cotton being affected. Thereby it will deprive the cotton growers of remunerative price for cotton.

Since the new cotton season is ahead, the Government must come forward to safeguard the income of cotton growers by restricting the import of edible oil from the new year season onwards.

15:15 hrs.

DIRECT TAX LAWS (AMENDMENT) BILL

[English]

MR DEPUTY SPEAKER: Now we are going to take up item No. 19. Shri Narayan Datt Tiwari to move that, the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, be taken into consideration.

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): Sir, I beg to move:*

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits), Surtax Act, 1964, be taken into consideration".

Sir, this amendment Bill and the provisions that are reflected in this Bill have been the subject matter of debate and discussion throughout the

*Moved with the recommendation of the President.